

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 104/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.

Petitioner : Rajasthan Solar Park Development Company Limited (RSDCL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 3 Others

Date of Hearing : **10.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties present : Shri Ranji Thomas, Sr. Advocate, RSDCL
Shri Aditya Singh, Advocate, RSDCL
Shri Prakhar Srivastava, Advocate, RSDCL
Shri Rajeev Singh, RSDCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Syed Jafar Alam, Advocate, RSEKPL
Shri Ashwin Ramanathan, Advocate, RSEKPL
Ms. Purna Priyadarshini, Advocate, NTPC
Shri Atharva Gaur, Advocate, NTPC
Shri Aayushman Aggarwal, Advocate, NTPC
Shri A. K. Midha, RSEKPL
Shri B. S. Dandona, RSEKPL
Shri M. S. Nagar, NTPC

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner apprised the Commission that MNRE has now extended the timelines for completion of the Nokh Solar Park till 31.12.2024. Learned counsel further sought permission to file an additional affidavit, to bring on record all the subsequent developments, including the above MNRE letter, LTA operationalization, and the status of the Solar Power Projects, etc.

2. In response, the learned counsel for Respondent No.1, CTUIL, pointed out that *vide* Record of Proceedings dated 21.2.2024, the Petitioner had already sought liberty to

file an amended Petition. However, the same has not been filed so far. Accordingly, the Petitioner may properly examine the need to amend the Petition in light of these subsequent developments and may file an amended Petition.

3. Learned counsel for Respondent No. 4, Rising Sun Energy (K) Private Limited (RSEKPL), submitted that the Respondent has set up the 190 MW Solar Project in the Petitioner's Solar Park. Learned counsel further submitted the Respondent had been ready for declaring its commissioning way back in October, 2022 but was unable to do so due to the non-availability of the requisite evacuation infrastructure. Learned counsel added that the Respondent has now declared the commissioning of its Project on 3.11.2023 and is entitled to release its Performance Bank Guarantees submitted to the Petitioner and NTPC, which are being held up by them citing the pendency of the present proceedings.

4. After hearing the learned counsel for the parties, the Commission directed the Petitioner, RSDCL to file its amended Petition, if so required, and/or an additional affidavit bringing on record the subsequent developments within three weeks. The Respondents may file their reply on the amended Petition, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

5. The Commission directed the Petitioner to submit on an affidavit within two weeks the latest status of Park Pooling sub-stations PPS1, PPS2, and PPS3.

6. The matter will be listed for final hearing on **12.12.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)